Upgradation of PHCs

2534. DR. SANJAY SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government plans to upgrade and/or develop the Primary Health Centres (PHCs) of the country into General Hospitals;

(b) if so, the details of State-wise primary health centres and sub-divisional hospitals in the country; and

(c) the details of the proposal and the time-frame of Government to provide free medical support systems to all and the technical developments with financial support therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) Public Health and Hospitals is a State subject. The primary responsibility to provide health care services and upgrade and/ or develop the Primary Health Centres (PHCs) lies with the State Governments. However, under NHM financial and technical support is provided to States/ UTs to strengthen their health care system including upgradation/ improvement of the Public Health Facilities. There is no proposal under this Ministry to upgrade and/or develop the Primary Health Centres (PHCs) into General Hospitals.

(b) and (c) Does not arise in view of (a) above.

Law for regulating diagnostic labs

2535. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is no law to regulate diagnostic labs for their diagnostic services, pricing and quality;

(b) if so, the details thereof along with the reasons therefore; and

(c) the corrective steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): (a) and (b) Health is a State subject and regulation of diagnostic laboratories falls within the remit of State Governments. The Government of India has, however, enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and notified Clinical Establishments (Central Government) Rules, 2012 for registration and regulation of Clinical Establishments, including Diagnostic Laboratories. The Act is currently applicable in ten States and all Union